

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**Schedule of the Second Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022 & 2023)****(01.04.2024 to 27.04.2024)****(First Week – 01.04.2024 to 06.04.2024)**

| DATE/ DAY | SESSION – I 10:15 am to 11:30 am | SESSION – II 11:45 am to 01:15 pm | SESSION – III 2:00 pm to 3:15 pm | SESSION – IV 3:30 pm to 4:45 pm | SESSION – V 4:45 pm to 5:45 pm |
|--|--|--|---|---|--|
| 01.04.2024 (Monday) | Inauguration of the Course & Introduction Sessions & General Discussion with participants with respect to understanding and assessment of First Phase Institutional Training and submission of Field Diary By: Officers of the Academy | Brief overview of the course, introduction of participants and sharing of views of participants regarding Second Phase Field Training and identify the issues to be addressed in Second Phase Training By: Officers of the Academy | Discussion on Presentation of plaint with documents and application under section 80(2) CPC and 319 (3) M.P. Municipality Act By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Feedback of the participants and discussion on working in various sections of the Court (i.e. Record room and Malkhana) By: Shri Ashok Kumar Tripathi OSD-II, MPSJA | Feedback of the participants and discussion on working in various sections of the Court (i.e. Nazarat and Copying) By: Smt. Namita Dwivedi Assistant Director, MPSJA |
| 02.04.2024 (Tuesday) (Joint Session) | Discussion on – Key issues relating to Police Remand, Judicial Remand and transit remand By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | | Discussion and sharing of problems relating to appearance of parties – Consequence of their non-appearance with special reference to Order 9 and Order 17 Rules 2 and 3 CPC, filing of Written Statement & dealing with Section 148 CPC By: Shri Padmesh Shah Addl. Director, MPSJA | Discussion and sharing of problems on return and rejection of plaint By: Shri Amit Singh Sisodia OSD-I, MPSJA | |
| 03.04.2024 (Wednesday) | Discussion on law relating to interim and final custody of property under Special Acts – Exercise Act, Forest Act, Wild Life Protection Act and Govansh Vadh Pratishedh Adhinyam etc. By: Shri Tajinder Singh Ajmani OSD-III, MPSJA | Framing of issues – Discussion on law and problems By: Shri Amit Singh Sisodia OSD-I, MPSJA | Key issues relating to private complaints dealing with applications under Section 156 (3) CrPC By: Shri Sandeep Sharma Registrar (Judl.-II), High Court of M.P., Jabalpur | Key issues relating to Cognizance in Criminal cases; Generally, Scrutiny of charge-sheet By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA | Discussion on – Key issues relating to regular bail and compulsory bail By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA |

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| 04.04.2024 (Thursday) | Law relating to Temporary Injunction By: Shri Tajinder Singh Ajmani OSD-III, MPSJA | Discussion on Order 22 CPC and Rules 3, 4, 5, 9 & 10 CPC By: Shri Amit Singh Sisodia OSD-I, MPSJA | Discussion on adjournments (Order 17 CPC and expeditious trial in civil cases) By: Shri Padmesh Shah Addl. Director, MPSJA | Exercise Discussion Ex-1 By: Officers of the Academy | Exercise Discussion Ex- 2 & 3 By: Officers of the Academy |
| 05.04.2024 (Friday) | Discussion on recording of evidence and dealing with objections in civil cases (Part – I) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Interim maintenance application under section 125 CrPC By: Smt. Namita Dwivedi Assistant Director, MPSJA | Law relating to amendment of plaint (Order 6 Rules 17 and 18 CPC) and Section 153 CPC By: Shri Padmesh Shah Addl. Director, MPSJA | Discussion on breach of injunction order under Order 39 Rule 2-A CPC By: Shri Tajinder Singh Ajmani OSD-III, MPSJA | Trial in Criminal Cases – Proceeding in absence of accused and dispensation with personal attendance (Sections 299 & 317 CrPC) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA |
| 06.04.2024 (Saturday) | Key issues relating to Order 33 CPC and Section 35 of the Court Fees Act By: Shri Amit Singh Sisodia OSD-I, MPSJA | Discussion on – Withdrawal of civil suit and Compromise (Order 23 Rule 1 and 3 CPC) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA | How to prove documents and issues relating to admissibility of documents in Civil Cases By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Exercise Discussion Ex- 4 By: Officers of the Academy | Exercise Discussion Ex- 5 By: Officers of the Academy |

1. **Exercise No. 1, 2 & 3 Date of Distribution 02.04.2024, Date of Submission 03.04.2024, Date of Discussion 04.04.2024**
2. **Exercise No. 4 & 5 Date of Distribution 03.04.2024, Date of Submission 05.04.2024, Date of Discussion 06.04.2024**
3. **Exercise No. 6 & 7 Date of Distribution 05.04.2024, Date of Submission 08.04.2024, Date of Discussion 10.04.2024**

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
 - (2) The Time Table is subject to change as per exigencies.
 - (2) Tea Breaks 11.30 am to 11.45 am and 3.15 pm 3.30 pm.
 - (3) Lunch Break 1.15 pm to 2.00 pm.
 - (4) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**Schedule of the Second Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022 & 2023)****(01.04.2024 to 27.04.2024)****(First Week – 01.04.2024 to 06.04.2024)**

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| 03.04.2024 (Wednesday) | Framing of issues – Discussion on law and problems By: Shri Amit Singh Sisodia OSD-I, MPSJA | Discussion on law relating to interim and final custody of property under Special Acts – Exercise Act, Forest Act, Wild Life Protection Act and Govansh Vadh Pratishedh Adhinyam etc. By: Shri Tajinder Singh Ajmani OSD-III, MPSJA | Discussion on adjournments (Order 17 CPC and expeditious trial in civil cases) By: Shri Padmesh Shah Addl. Director, MPSJA | Discussion on – Key issues relating to regular bail and compulsory bail By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Key issues relating to Cognizance in Criminal cases; Generally, Scrutiny of charge-sheet By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA |

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| 04.04.2024 (Thursday) | Discussion on Order 22 CPC and Rules 3, 4, 5, 9 & 10 CPC By: Shri Amit Singh Sisodia OSD-I, MPSJA | Law relating to Temporary Injunction By: Shri Tajinder Singh Ajmani OSD-III, MPSJA | Key issues relating to private complaints dealing with applications under Section 156 (3) CrPC By: Shri Sandeep Sharma Registrar (Judl.-II), High Court of M.P., Jabalpur | Exercise Discussion Ex-1 By: Officers of the Academy | Exercise Discussion Ex- 2 & 3 By: Officers of the Academy |
| 05.04.2024 (Friday) | Interim maintenance application under section 125 CrPC By: Smt. Namita Dwivedi Assistant Director, MPSJA | Discussion on recording of evidence and dealing with objections in civil cases (Part – I) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Discussion on breach of injunction order under Order 39 Rule 2-A CPC By: Shri Tajinder Singh Ajmani OSD-III, MPSJA | Trial in Criminal Cases – Proceeding in absence of accused and dispensation with personal attendance (Sections 299 & 317 CrPC) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA | Law relating to amendment of plaint (Order 6 Rules 17 and 18 CPC) and Section 153 CPC By: Shri Padmesh Shah Addl. Director, MPSJA |
| 06.04.2024 (Saturday) | How to prove documents and issues relating to admissibility of documents in Civil Cases By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Key issues relating to Order 33 CPC and Section 35 of the Court Fees Act By: Shri Amit Singh Sisodia OSD-I, MPSJA | Discussion on – Withdrawal of civil suit and Compromise (Order 23 Rule 1 and 3 CPC) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA | Exercise Discussion Ex- 4 By: Officers of the Academy | Exercise Discussion Ex- 5 By: Officers of the Academy |

1. **Exercise No. 1, 2 & 3 Date of Distribution 02.04.2024, Date of Submission 03.04.2024, Date of Discussion 04.04.2024**
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- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
 - (2) The Time Table is subject to change as per exigencies.
 - (2) Tea Breaks 11.30 am to 11.45 am and 3.15 pm 3.30 pm.
 - (3) Lunch Break 1.15 pm to 2.00 pm.
 - (4) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP – A

Schedule of the Second Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022 & 2023) (01.04.2024 to 27.04.2024)

(Second Week – 08.04.2024 to 13.04.2023)

| DATE/ DAY | SESSION – I 10:15 am to 11:30 am | SESSION – II 11:45 am to 01:15 pm | SESSION – III 2:00 pm to 3:15 pm | SESSION – IV 3:30 pm to 4:45 pm | SESSION – V 4:45 pm to 5:45 pm |
|-----------------------------------|---|---|--|---|--|
| 08.04.2024 (Monday) | Key issues relating to framing of issues for suit under Specific Relief Act, 1963, MP Accommodation Control Act, 1961, recovery of money suit By: Shri Amit Singh Sisodia OSD-II, MPSJA | Framing of charges in Special Laws By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA | Expeditious trial of cases relating to offence against women (Sections 354 IPC & 498A IPC, Dowry Prohibition Act, 1961 etc.) By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA | Discussion on – Key issues relating to Will & its execution and proof By: Shri Padmesh Shah Addl. Director, MPSJA | Exercise Discussion: Ex-6 Exercise relating to Temporary Injunction (Joint Session) By: Officers of the Academy |
| 09.04.2024 (Tuesday) | Coercive methods for appearance of accused and witness By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Procedure of summary suit under order 37 CPC By: Shri Amit Singh Sisodia OSD-II, MPSJA | Exercise writing: Ex- 8 Framing of Issues By: Officers of the Academy | Procedure relating to Plea Bargaining in Cr.P.C. By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA | Exercise Discussion: Ex-7 Amendment application under order 6 rule 17 CPC (Joint Session) By: Officers of the Academy |
| 10.04.2024 (Wednesday) | Key issues relating to framing of preliminary and final decree in different type of suits and objection relating to decree By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Procedure for registration of private complaint when there is both complaint case and police investigation for the same offence By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA | Framing of charge (Part – II) and concept of group liability By: Director, MPSJA & Shri Tajinder Singh Ajmani OSD-I, MPSJA | Overview of Juvenile Justice Act, 2015 By: Smt. Namita Dwivedi Assistant Director, MPSJA | Exercise Discussion: Ex-8 Framing of Issues (Joint Session) By Officers of the Academy |
| 11.04.2024 (Thursday) | HOLIDAY ON ACCOUNT OF ID-UI-FITAR | | | | |

| DATE/ DAY | SESSION – I 10:15 am to 11:30 am | SESSION – II 11:45 am to 01:15 pm | SESSION – III 2:00 pm to 3:15 pm | SESSION – IV 3:30 pm to 4:45 pm | SESSION – V 4:45 pm to 5:45 pm |
|----------------------------------|--|--|---|---|--|
| 12.04.2024 (Friday) | Law relating to MJC in Criminal cases u/s 340 Cr.P.C. By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA | Discussion on – Laws relating to eviction of tenants under M.P. Accommodation control Act, 1961 By: Shri Tajinder Singh Ajmani OSD-I, MPSJA | Exercise writing: Interim maintenance (Ex-9) By: Officers of the Academy | Procedure of impounding an unstamped or insufficiently stamped instrument u/s 35 of the Indian Stamp Act, 1899 (Joint Session) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Open Interactive Session (Joint Session) By: Officers of the Academy |
| 13.04.2024 (Saturday) | Law relating to issue of commission under order 26 rule 10 and order 39 rule 7 CPC By: Shri Padmesh Shah Addl. Director, MPSJA | Law relating to prosecution for contempt of lawful authority and sanction against public servant u/s 195 and 197 Cr.P.C. By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA | Exercise writing: Ex-10 Order writing – Interim custody of seized vehicle and other property By: Officers of the Academy | Exercise Discussion: Ex- 11 Judgment writing on Criminal case (Joint Session) By: Director, MPSJA | Exercise Discussion: Ex-9 Interim maintenance (Joint Session) By: Officers of the Academy |

1. Exercise No. 11 Date of Distribution 06.04.2024, Date of Submission 09.04.2024, Date of Discussion 13.04.2024

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MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP – B

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| 09.04.2024 (Tuesday) | Procedure relating to Plea Bargaining in Cr.P.C. By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA | Coercive methods for appearance of accused and witness By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Exercise writing: Ex- 8 Framing of Issues By: Officers of the Academy | Procedure of summary suit under order 37 CPC By: Shri Amit Singh Sisodia OSD-II, MPSJA | Exercise Discussion: Ex-7 Amendment application under order 6 rule 17 CPC (Joint Session) By: Officers of the Academy |
| 10.04.2024 (Wednesday) | Procedure for registration of private complaint when there is both complaint case and police investigation for the same offence By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA | Key issues relating to framing of preliminary and final decree in different type of suits and objection relating to decree By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA | Overview of Juvenile Justice Act, 2015 By: Smt. Namita Dwivedi Assistant Director, MPSJA | Framing of charge (Part – II) and concept of group liability By: Director, MPSJA & Shri Tajinder Singh Ajmani OSD-I, MPSJA | Exercise Discussion: Ex-8 Framing of Issues (Joint Session) By: Officers of the Academy |
| 11.04.2024 (Thursday) | HOLIDAY ON ACCOUNT OF ID-UI-FITAR | | | | |

| DATE/ DAY | SESSION – I 10:15 am to 11:30 am | SESSION – II 11:45 am to 01:15 pm | SESSION – III 2:00 pm to 3:15 pm | SESSION – IV 3:30 pm to 4:45 pm | SESSION – V 4:45 pm to 5:45 pm |
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| 13.04.2024 (Saturday) | Law relating to prosecution for contempt of lawful authority and sanction against public servant u/s 195 and 197 Cr.P.C. By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA | Law relating to issue of commission under order 26 rule 10 and order 39 rule 7 CPC By: Shri Padmesh Shah Addl. Director, MPSJA | Exercise writing: Ex-10 Order writing – Interim custody of seized vehicle and other property By: Officers of the Academy | Exercise Discussion: Ex- 11 Judgment writing on Criminal case (Joint Session) By: Director, MPSJA | Exercise Discussion: Ex-9 Interim maintenance By Officers of the Academy |

1. Exercise No. 11 Date of Distribution 06.04.2024, Date of Submission 09.04.2024, Date of Discussion 13.04.2024

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